

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 375/TT/2020

- Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for three no. of assets under “East Coast Energy Pvt. Ltd. and NCC Power Projects Ltd. LTOA Generation Projects in Srikakulam Area Part-B” in Eastern and Western Region.
- Date of Hearing** : 3.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Bihar State Power Holding Company Ltd.
& 33 Others
- Parties present** : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition has been filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period in respect of the following assets:
- Asset-1: Angul-Jharsuguda (Sundargarh) 765 kV 02nd D/C line with line reactors (switchable) and termination bays at Angul Sub-station and line reactors at Jharsuguda Sub-station;



Asset-2: Jharsuguda (Sundargarh)–Dharamjaygarh 765 kV 02nd D/C line with termination bays at Jharsuguda Sub-station, and

Asset-3: 765 kV, 02x330 MVAR switchable line reactors charged as bus reactors at Dharamjaygarh Sub-station (for both Ckts of Jharsuguda (Sundargarh) Dharamjaygarh 765 kV 02nd D/C line) under “East Coast Energy Pvt. Ltd. And NCC Power Projects Ltd. LTOA Generation Projects in Srikakulam Area Part-B” in Eastern and Western Region.

- b. Assets-1, 2 and 3 were declared under commercial operation on 1.12.2018, 3.11.2018 and 21.9.2017 respectively. The tariff for Assets-1 and 2 for 2014-19 period was approved by the Commission vide order dated 30.9.2019 in Petition No. 360/TT/2018 and for Asset-3, it was allowed vide order dated 2.7.2019 in Petition No. 241/TT/2018.
- c. There was Additional Capital Expenditure (ACE) in respect of all the subject assets during 2014-19 tariff period. The Commission in its orders dated 30.9.2019 and 2.7.2019 restricted some costs in respect of instant assets on account of computational errors of IDC and lack of clarity in the SBI certificates with regard to various loans. The Commission in the said orders directed the Petitioner to submit clarification from SBI regarding the loans and re-submit the same at the time of truing up of tariff along with IDC discharge statement and calculation of weighted average rate of interest. The Petitioner in the present petition has submitted the statement of IDC discharged, clarifications sought by the Commission in the previous orders and revised tariff forms and has prayed that IDC disallowed earlier may be allowed.
- d. The entire project has been completed. Accordingly, Initial Spares have been re-calculated based on overall project cost. Initial Spares with respect to Asset-1 were not considered by the Commission in its previous order and have now been included in the present petition. There is no cost over-run in the instant project.

2. In response to query of the Commission regarding huge difference in the projected ACE and actual ACE during 2014-19 period, the representative of the Petitioner submitted that majority of the projected ACE was due to balance and retention payments and some of the contractual obligations could not be completed during 2014-19. He submitted that all physical works have been completed relating to the project and are within the cut off date, which is march 2021.

3. Though access for virtual appearance was sought on behalf of MPPMCL and was granted, no one turned up despite the case being called out.



4. The Commission allowed the Petitioner to file its rejoinder to the reply of MPPMCL by 10.3.2021. The Commission further directed the Petitioner to adhere to the specified timeline and observed that no extension of time shall be granted.

5. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Deputy Chief (Law)

